

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE THIRTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 7572 OF 2014

Between:

M.Sai Krishna, S/o late M.Ranganayakulu Aged about 38 years H.No. 5-271/1, Sri Nagar colony Gollagudem Road, Khammam - 507 002.

...PETITIONER

AND

1. The Government of AP, rep by its Principal Secretary, Govt. of AP (Political) Secretariat, Hyderabad.
2. The Collector & District Magistrate, Khammam Dist.
3. The Superintendent of Police, Khammam District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents rejecting the case of the petitioner for providing the employment under compassionate grounds vide proceedings a) Letter No. 899/SC.A/A2/2010-1 dated 04.01.2011 b) Letter No.776/SC.A/A2/2010-1 dated 12.10.2010 and c) Lr No. 38510/ SC.A/A1/2009-1 dated 09.12.2009 without considering in accordance with GO Ms.No.504, General Administration (SC-A) dt 11.08.2008 as arbitrary, illegal also violative of Article 14, 21 of Constitution of India consequently set aside the above proceedings and direct the respondents to provide the employment as per GO Ms No. 50, General Administration (SC.A) dated 21.02.2014.

I.A. NO: 2 OF 2014(WPMP. NO: 10888 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents forthwith to provide the employment in pursuance of GO Ms No. 50 General Administration (SC.A) Department dated 21.02.2014

Counsel for the Petitioner: SRI B.H.R.CHOWDARY

**Counsel for the Respondents: SRI POTTIGARI SRIDHAR REDDY,
SPECIAL GOVERNMENT PLEADER FOR ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.7572 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.H.R. Chowdary, learned counsel for the petitioner.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of the learned Advocate General for the State.

2. Learned counsel for the parties jointly submit that in pursuance of order dated 09.09.2015 passed in the writ petition, representation of the petitioner has been decided. Therefore, the issue involved in this writ petition does not survive for consideration.

3. Accordingly, the writ petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To

1. The Principal Secretary, Govt. of Telangana (Political) Secretariat, Hyderabad Government of Telangana.
2. The Collector & District Magistrate, Khammam Dist.
3. The Superintendent of Police, Khammam District.
4. One CC to SRI B.H.R.CHOWDARY, Advocate [OPUC]
5. Two CCs to Advocate General, High Court for the State of Telangana. [OUT]
6. Two CD Copies

PSK.
MP

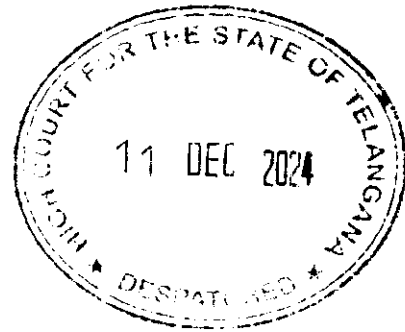
Sp.

HIGH COURT

DATED:30/10/2024

ORDER

WP.No.7572 of 2014



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

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2/12/24.